

Individual industrial undertakings are expected to take advantage of the concessions/facilities offered for shifting their premises to the new locations. Statistical information on the number of such industries who have taken advantage of the facilities/concessions for shifting from their existing premises to new locations is not centrally maintained as this largely depends upon the facilities offered by the State Governments concerned and initiative taken by the entrepreneurs.

**Recommendations made at Conference of Chief Electoral Officers held in Delhi in December, 1985**

\*136. **SHRI B. V. DESAI :**  
**SHRI RAMASHARY PRASAD SINGH :**

**Will the Minister of LAW AND JUSTICE be pleased to state :**

(a) whether Chief Election Commissioner had called a Conference of the Chief Electoral Officers on 28th December, 1985;

(b) if so, whether at that Conference, the *inter alia* suggested barring of independents from contesting elections and introduction of electoral officers;

(c) the other points discussed at the Conference;

(d) whether a number of suggestions approved at the Conference have been forwarded to Government for their consideration, and

(e) if so, how many of these suggestions have been considered by Government ?

**THE MINISTER OF LAW AND JUSTICE (SHRI A. K. SEN) :** (a) Yes, Sir.

(b) The conference examined the suggestion for banning independents from contesting elections and the conditions for the operation of the bar. This suggestion was considered in the light of the need to eliminate candidates who are not serious, from contesting elections. The suggestion did not find favour with the conference. No question relating to 'introduction of electoral officers' was discussed in the conference.

(c) A statement setting out the items discussed is given below

(d) and (e). The Government has been informed by the Election Commission that follow up action on the decisions taken in the conference is being taken and formal proposals, would be sent to Government in due course, if they are considered necessary.

**Statement**

*Items Discussed at Conference of Chief Electoral Officers on 28th and 30th December, 1985*

S. No.	Subject
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<b>I. Electoral Rolls</b>	
(1)	Intensive revision/summary revision of rolls in 1986-87 before general elections to State Assemblies— In view of the intensive revision of electoral rolls in 1983-84 summary revision may suffice—Usefulness of summary revision of rolls.
(2)	Electoral Rolls—Copies to be preserved right from 1951 as permanent record—Instructions for 12 years preservation also.
(3)	Free supply of copies of electoral rolls to political parties under rule 11 (c) and 22(c) of the R.E. Rules, 1960.
(4)	Time needed for printing of electoral rolls in Urdu and Hindi.
(5)	Issue of Foreign nationals vis-a-vis the electoral rolls.
(6)	Number of copies of electoral rolls to be printed.
(7)	Inclusion of names in the electoral rolls under section 23 of the Representation of the People Act, 1950 —Procedure to be simplified.
(8)	Amendment to electoral card on the basis of under-taking to Supreme

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Court. CED to note and confirm that such card will be used during intensive revision.

### II Conduct of Elections

- (1) Special problems faced during the last General Elections.
- (2) Polling stations—Number of voters to be assigned,
- (3) Change in the location of polling stations—consultation before final publication of list need to strictly adhere to the Commission's directions.
- (4) Single day poll vis-a-vis availability of forces and man power.
- (5) Photo-identity cards for counting agents—special measures to prevent over-crowding at the counting centres.
- (6) Plying of vehicles on the day of poll—Directions of the Commission—Polling area to be defined and election agent to be allowed a vehicle for his exclusive use.
- (7) Appointment of polling agents at special (Auxiliary) Polling booths—Proposal to amend Section 46 of the R.P. Act, 1951.

### III. Administrative Arrangements

- (1) Ban on transfer after announcement of election.
- (2) Training of polling personnel.
- (3) Law and Order in the State during elections—Role of CEO.
- (4) Model Code of Conduct—
  - (i) Misuse of Rest House/Circuit House etc. by political parties.
  - (ii) Misuse of official machinery—Provisions of Code be made statutory and its violation an electoral offence.

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- (5) Special measures to prevent booth-capturing—90% voting—Administrative lapses.
- (6) Implementation of the recommendations made by the Committee appointed by Commission on Uniform Pattern of Election machinery.
- (7) Supply of food packets/light refreshment to polling staff in addition to the remuneration of T.A./D.A.
- (8) Rate honorarium when simultaneous elections to Lok Sabha and State Assembly are held.
- (9) Scheme of Broadcasting and Tele-casting for recognised parties at the time of General Elections Evaluation of the scheme of district broadcasts tried in Punjab and Assam.

### IV. Election Materials

- (1) Indelible ink—Problem for the supply of—in hilly and far flung areas.

### V. Electoral Reforms - Amendment to Election Law

#### General

- (1) Amendment to provision of section 23 of the R.P. Act, 1950 so that the E.R.O. will not pass order for inclusion of name from the date of issue of notification instead of last date for making nominations.
- (2) Amendment to provisions of Rule 38(A)(2b) under rule 70 of the C.E. Rules, 1961, making compulsory signature of voter on the counter-foils of ballot papers in respect of elections to Legislative Councils.
- (3) Amendment to Rule 52(2) of the Conduct of Election Rules, 1961 so that the appointment of counting agents could be made only a day earlier than the date fixed for counting.

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| (4) Amendment of Nominations Form so as to indicate Shri/Shrimati/Kumari to distinguish Male/Female or Married woman etc.  |   | (15) Voters on Election duty of all categories within a constituency should be allowed to vote in person by providing Election Duty Certificate and not by post.   |   |
| (5) Amendment of Forms relating to bye-elections of Council or States especially when the bye-elections are from more than one seat of different years.  |   | (16) Election Duty Certificate should be given to polling agents also.   |   |
| (6) Amendment to Form 16 and Final Result sheet to know readily the number of men and women voters who voted.  |   | (17) Tendered ballot papers should be put in the ballot box.   |   |
| (7) Forms 6 and 8B appended to the Registration of Electors Rules, 1960 be amended to make them uniform.   |   | (18) Increase in number of contesting candidates for which increased number of outer covers etc. are prepared— suggestion that cotton bag may be used in place of craft cover.                                 |   |
| (8) Party affiliation to be indicated in the list of contesting candidates in Form 7B for election to the Council of States and Legislative Councils-- Suitable Forms like Forms 'A' and 'B' under para 13 of Election Symbols Order, 1968 should be prescribed. |   | (19) C E Os may be briefed thoroughly about all the Electoral Reforms so far proposed and the present stage.   |   |
| (9) Filing of nomination paper by the candidate himself with his photograph.   |   | IV. Miscellaneous  |   |
| (10) Arrangements of names of contesting candidates according to initial etc.  |   | (1) Wireless equipment during election.  |   |
| (11) Specimen signature of contesting candidate and their agents be furnished to the Presiding Officers in advance.  |   | (2) Computerisation of election results from 1937 onwards.   |   |
| (12) Independent candidates should be allowed to contest election only with the prior permission of the Commission.  |   | (3) Construction of Godowns for storage of election materials.   |   |
| (13) Statutory status for the Jt.C.E Os.   |   | (4) Appointment of Chief Electoral Officers compliance of Section 13A of the Representation of the People Act, 1950.   |   |
| (14) Steps to be taken so that all persons for the election duty are able to exercise their franchise by obtaining Election Duty Certificate.  |   | Revival of Hindustan Pilkington Glass Works Ltd.   |   |
|  |   | *137. SHRI SYED MASUDAL HOSSAIN :<br>SHRI PURNA CHANDRA MALIK :  |   |
|  |   | Will the Minister of INDUSTRY be pleased to state :  |   |
|  |   | (a) whether Government had set up a high powered committee to examine the prospects of reviving Hindustan Pilkington Glass Works Ltd., Asansol which changed several hands during the last ten years and whose |   |